

F. No. A-12026/15/2022-CESTAT-DOR

Government of India
Ministry of Finance
Department of Revenue

North Block, New Delhi-110001

Dated, the 31st October, 2023

Vacancy Circular

Subject: - Selection for the posts of Member (Judicial) and Member (Technical) in Customs, Excise and Service Tax Appellate Tribunal (CESTAT)-reg.

1. **CESTAT:** - The Customs, Excise and Service Tax Appellate Tribunal is an Appellate authority established under Customs Act, 1962 to hear various appeals under the Customs Act, 1962, Central Excise Act, 1944 and Finance Act, 1994. The principal bench of CESTAT is situated at New Delhi and its other Benches are situated at Mumbai, Kolkata, Chennai, Bangalore, Ahmedabad, Allahabad, Chandigarh and Hyderabad. **A person, on selection, may be posted at any of the Benches of the Tribunal.**

2. **Vacancy:** - Applications are being invited for following three anticipated vacancies of Member (Judicial) and one anticipated vacancy of Member (Technical) in CESTAT.

Post	Date of Anticipated Vacancy
Member (Judicial)	09.04.2024
Member (Judicial)	17.09.2024
Member (Judicial)	12.12.2024
Member (Technical)	05.12.2024

3. **Qualification:** - The qualifications, eligibility, salary & other terms & conditions of the appointment of a candidate will be governed by the provision of the Tribunal Reforms Act, 2021 read with Tribunal (Conditions of Service) Rules, 2021, Tribunal

(Conditions of Service) Amendment Rules, 2023 and Tribunal (Conditions of Service) Second Amendment Rules, 2023.

In terms of the Tribunal (Conditions of Service) Rules, 2021, in CESTAT, a person shall not be qualified for appointment as

- a. **Judicial Member**, unless, —
 - (i) he has, for a combined period of ten years, been a District Judge and Additional District Judge; or
 - (ii) he has been a member of the Indian Legal Service with ten years of experience in litigation and has held a post of Additional Secretary or any equivalent or higher post for two years; or
 - (iii) he has been an advocate for ten years with substantial experience in litigation under indirect tax laws in Customs, Excise and Service Tax Appellate Tribunal, High Court or Supreme Court;
- b. **Technical Member**, unless he has been a member of the Indian Revenue Service (Customs and Central Excise Service Group 'A') and has held the post of Principal Commissioner of Customs or Central Excise or any equivalent or higher post and has performed judicial, quasi-judicial or adjudicating function for three years.

In terms of the Tribunal (Conditions of Service) Amendment Rules, 2023, notwithstanding anything contained in rule 3 of the Tribunal (Conditions of Service) Rules, 2021, **a person holding or has held the post of Member of the CESTAT, shall be eligible for re-appointment.**

A person who has not completed the age of 50 years shall not be eligible for appointment as a Member.

The cut-off date for considering eligibility of the candidates against the aforesaid anticipated vacancies will be 01.01.2024.

4. Salary and Terms of Appointment: - A Member shall be paid a salary of Rs. 2,25,000/- and shall be entitled to draw allowance as are admissible to a Government of India Officer holding Group 'A' post carrying the same pay. In case of a person



appointed as the Member, is in receipt of any pension, the pay of such person shall be reduced by the gross amount of pension drawn by him.

In terms of Tribunal (Conditions of Service) Second Amendment Rules, 2023, where the person appointed as a Member is a serving Judge of the Supreme Court or a High Court or a serving Member of an organised service, he shall either resign or obtain voluntary retirement from his parent service before joining the Tribunal.

Pension, Provident Fund and gratuity shall not be admissible for the service rendered in the Tribunal.

~~The~~ Member shall hold office for a term of four years or till he attains the age of Sixty-Seven years, whichever is earlier.

5. Procedure for selection: - The Search-Cum-Section Committee constituted for recommending names for appointment to the said post shall scrutinise the applications with respect to suitability of application for the posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

6. Application Procedure:- Applications of eligible and willing officers are invited through proper channel and which should be accompanied with (i) bio-data in the proforma at Annexure-I (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office **latest by 31st December, 2023:-**

Q=

Shri Kuldeep Chaudhary
Under Secretary (Ad.1C)
Department of Revenue.

Room No. 245-A, North block, New Delhi- 110 001.

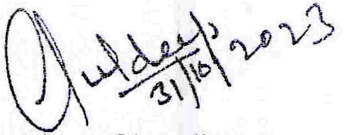
Email: - kuldeep.parcha@nic.in Telephone No. 011-2309 5369

7. No TA/DA will be admissible to the candidates to be called for interview/interaction. The Candidates are required to make own arrangements.

8. Advertisement and Prescribed Application form can be downloaded from the website of Department of Revenue i.e. dor.gov.in or the website of CESTAT i.e. cestat.gov.in

9. Any application received after due date or without necessary Annexure as mentioned above will not be entertained.

Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of applications.


31/10/2023


(Kuldeep Chaudhary)

Under Secretary to the Govt. of India

To

1. Chairman, CBIC/ Commissioner (Coord.), CBIC – with a request for wide publicity in all organisations and their field formations under their administrative control to facilitate early and optimum number of applicants.
2. The Registrars, all High Courts of India.
3. The Registrar, CESTAT – for publishing the circular on their website.
4. Technical Director, NIC, Department of Personnel and Training, Room No.11/A, North Block, New Delhi with the request to post this circular on the DoP&T website under the heading 'Vacancies in the Autonomous Organisations'.

5. Section Officer (Computer Cell), Department of Revenue, with the request to upload the vacancy circular on the official website of the Department of Revenue

 Kuldeep
31/10/2023

(Kuldeep Chaudhary)
Under Secretary to the Govt. of India

PROFORMA

Space for
photograph
duly signed
by
candidate

1. Name :
2. Date of Birth :
3. Category (SC/ST/OBC/UR) :
4. Designation/Profession :
5. Contact Details :

	Residential	Official
Address:		
Mobile/Phone No.		
Email:		

6. Cadre/Service :
7. Educational qualification (in reverse chronological order):

Sl. No.	Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization